

Scheme for provision of houses to SC and ST in Mysore

413. SHRI G. Y. KRISHNAN;
SHRI C. K. JAFFER SHARIEF.

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any scheme has been framed to provide houses to the Scheduled Castes and Scheduled Tribes, through the Scheduled Castes and Scheduled Tribes Housing Corporation, in Mysore, and

(b) if so, the main points thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). The details are being collected from the Government of Mysore and will be laid on the Table of the Sabha as soon as available.

Proposal to present separate report for the nomadic and other tribes

414. SHRI K S. CHAVDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Scheduled Castes under article 341 and Scheduled Tribes under article 342 are the only backward classes regarding which the Commissioner for Scheduled Castes and Scheduled Tribes has to report to the President under Article 388, and

(b) if so, whether Government propose to present a separate report of the nomadic and other tribes, which are also at present included in the Report of the Commissioner for Scheduled Castes and Scheduled Tribes?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Yes, Sir.

(b) No, Sir.

Proposal to get certain areas of Vidarbha in Maharashtra declared as Tribal Areas

415. PROF. MADHU DANDAVATE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been a proposal to get certain areas of Vidarbha in Maharashtra declared as "Tribal Areas" through the declaration of Presidential Order so as to extend to the areas facilities available to Adivasis; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). There is no proposal to declare any area of Vidarbha in Maharashtra as "Tribal Areas". The proposal under consideration is to remove area restrictions in respect of certain communities in the lists of Scheduled Castes and Scheduled Tribes of Maharashtra so that they may also be scheduled in respect of Vidarbha area. The matter is under examination alongwith the general question of the revision of lists of Scheduled Castes and Scheduled Tribes.

Use of Urdu in courts in U.P.

416. SHRI CHANDU LAL CHANDRAKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some difficulties are being experienced as a result of the use of Urdu in courts in Uttar Pradesh; and

(b) if so, the steps taken by Government to remove these difficulties?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). Facts are being ascertained from the Government of Uttar Pradesh.